(Amendment) Rules, 2022, under sub-section (8) of Section 18 of the Explosives Act, 1884.

[Placed in Library. See No. L.T. 6434/17/22]

- II. A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
 - (a) Annual Report and Accounts of the National Industrial Corridor Development and Implementation Trust (NICDIT), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 6432/17/22]

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the Twenty-seventh Report of the Department-related Parliamentary Standing Committee on Agriculture

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay a Statement regarding Status of implementation of recommendations contained in the Twenty-seventh Report of the Department-related Parliamentary Standing Committee on Agriculture on Demands for Grants (2021-22) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.

ANNOUNCEMENT BY THE CHAIR

MR. DEPUTY CHAIRMAN: Thank you. Answers to Questions entered in today's List are laid on the Table of the House. Hon. Members...(Interruptions)... There are two notices under Rule 267 for suspension of Rules - by Shri John Brittas, CPI(M) and by Shri Sanjay Singh. माननीय चेयरमैन साहब ने इसको allow नहीं किया है, इसलिए हम लोग इसको take up नहीं करेंगे।...(व्यवधान)...